

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 565 of 2020**

**IN THE MATTER OF:**

**Prashant Goyal**  
**Suspended Director, Baldeo Metals Pvt. Ltd.**

**...Appellant**

**Vs**

**Tata Capital Financial Services Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Gaurav Srivastava, Advocate**

**For Respondents: Mr. Savyasachi K. Sahai, Advocate for Respondent No. 1**

**Mr. Dhiren Shah, IRP for Respondent No. 2**

**O R D E R**

**(Through: Virtual Mode)**

**14.10.2020** Learned Counsel for the parties may file their respective brief Written Submissions, not more than three pages, before the next date. Separately parties may file brief list of material dates and events chronologically, not more than three pages.

Parties may file copies of judgments on which they want to rely.

Respondent/Financial Creditor is permitted to file copies of Written Requests from the Corporate Debtor in the nature of draw down requests to the Lender in favour of the Sellers and/or Lender in the format as may have been settled in terms of paragraph-2 of the Channel Finance Agreement (page-98 at 108) to show dues more than as required under Section 4 of IBC. The same be filed before next date supported by Affidavit.

List the Appeal 'For Admission (After Notice)' hearing on **11<sup>th</sup> November, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)